

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-3
IB-1806(ND)/2019

IN THE MATTER OF:

Mr. Ashok Seth

Vs.

M/s. Gold Wine Pvt. Ltd.

.....Petitioner / Applicant

.....Respondent

31st July, 2019

SECTION

Under Section 9 of the IBC, 2016

CORAM:

JUSTICE (Retd.) SHRI R.D. KHARE,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

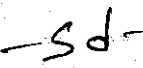
For the Petitioner: Mr. Pankaj Agarwal (Advocate).

ORDER

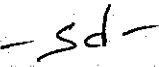
The present application under Section 9 has been filed by the Petitioner (Operational Creditor). It is contended that Rs. 12,32,250/- payable towards salary and fixed monthly expensed is to be paid by the Respondent (Corporate Debtor). It is contended that the liability to pay has been admitted by the Respondent (Corporate Debtor), which is authenticated by "Annexure E" appended to the present petition. It is further contended that cheques for the said amount was also issued by the Respondent (Corporate Debtor), copy of which has been filed as "Annexure-5" appended to the present petition ~~by speed post~~. Learned Counsel for petitioner brings to the notice of this Tribunal that notice of the demand was sent to the respondent(Corporate Debtor) by speed post, copy of which ~~received~~ ^{receipt received} as well as tracking record has also been appended to the present petition. Advance notice of the present petition stated to be served on the Respondent by email at the address maintained in the Master Data of the MCA.

Issued notice to the Respondent (Corporate Debtor) by speed post as well by personal service (Dasti). Steps be taken within four (04) days.

List on 22.08.2019. Affidavit of service may be filed on or before the next date of hearing.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)
(KB)



(JUSTICE (Retd.) SHRI R.D. KHARE)
MEMBER (JUDICIAL)